

From,

Atul Srivastava, HJS
Joint Registrar (Judicial) (Services),
High Court of Judicature
at Allahabad.

To,

1. All the District & Sessions Judges, Subordinate to the High Court of Judicature at Allahabad
2. The Principal Secretary (Judicial) & L.R., Govt. of U.P., Lucknow.
3. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow
4. The Chairman, Commercial Tax Tribunal, Lucknow
5. The Member-Secretary, State Legal Services Authority, Lucknow

No. 207 /Admin. (Services)/2017

Dated: Allahabad: March 31, 2017

Subject: Regarding Residential Workshops being organized by National Academy of Human Resource Development (NAHRD).

Sir/ Madam,

I am directed to send herewith a copy of letter dated 01.02.2017 regarding Residential Workshop on Right to Information Act and letter dated 10.02.2017 regarding Residential Workshop on Disciplinary Rules & Procedures being organized by **National Academy of Human Resource Development (NAHRD)** for circulation amongst all the Judicial Officers of State of U.P (including officers on deputation) for sending their willingness alongwith your recommendation, **by return fax (0532-2422785) or email (services@allahabadhighcourt.in)**, for participating in any of the following workshops:

S.N	Name of Workshop	Duration of Workshop	Place of Workshop
1.	Residential Workshop on Right to Information Act	19.06.2017 to 22.06.2017	Ooty, Tamil Nadu
2.	Residential Workshop on Disciplinary Rules & Procedures	21.06.2017 to 24.06.2017	Ooty, Tamil Nadu

The willing candidates may notice that there is participation Fee of Rs. 35,000/- plus Service Tax @ 15% per participant on Single Occupancy and Rs. 30,000/- plus Service Tax @ 15% per participant on Double Occupancy.

Yours faithfully,

Encls.: As above.

Sd/-

Joint Registrar (Judicial) (Services)

No. 207 (i)/Admin. (Services)/2017 dated: March 31, 2017

Copy forwarded for information and necessary action to:

1. Sri Dinesh Kumar Singh-I, Registrar General, High Court of Judicature at Allahabad.
2. Sri Anil Kumar-IX, Special Officer (Vigilance), High Court of Judicature at Allahabad.
3. Sri Vikas Kunvar Srivastava, Senior Registrar, High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.
4. Sri Rajiv Sharma, Registrar (Judicial) (Listing), High Court of Judicature at Allahabad.
5. Sri Rohitash Singh Gangwar, Officer on Special Duty (Judicial) (Infrastructure), High Court of Judicature at Allahabad

6. Sri Mayank Kumar Jain, Registrar (Judicial) (S&A/ Seniority), High Court of Judicature at Allahabad.
7. Sri Anoop Kumar Goel, Officer on Special Duty (Judicial) (Enquiry), High Court of Judicature at Allahabad.
8. Sri Sanjay Shanker Pandey, Joint Registrar (Judicial) (Accounts), High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.
9. Sri Sanjiv Kumar, Officer on Special Duty (Judicial), High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.
10. Sri Sudhir Kumar-III, Registrar (Judicial) (Budget), High Court of Judicature at Allahabad.
11. Sri Jitendra Kumar Singh, Officer on Special Duty (Judicial), High Court of Judicature at Allahabad.
12. Sri Irfan Qamar, Joint Registrar (Judicial) (Selection & Appointment), High Court of Judicature at Allahabad.
13. Sri Vinod Singh Rawat, Officer on Special Duty (Judicial), High Court of Judicature at Allahabad.
14. Sri Ravindra Vikram Singh, Officer on Special Duty (Judicial), High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.
15. Sri Nalin Kant Tyagi, Joint Registrar (Judicial) (Inspection), High Court of Judicature at Allahabad.
16. Sri Adil Aftab Ahmad, Officer on Special Duty (Judicial) (Criminal), High Court of Judicature at Allahabad.
17. Sri Ram Nagina Yadav, Officer on Special Duty (Judicial), High Court of Judicature at Allahabad.
18. Sri Atul Srivastava, Joint Registrar (Judicial) (Services), High Court of Judicature at Allahabad.
19. Sri Shesh Mani, Officer on Special Duty (Judicial), High Court of Judicature at Allahabad.
20. Sri Indra Deo Dubey, Officer on Special Duty (Judicial) (Enquiry), High Court of Judicature at Allahabad.
21. Sri Pradip Singh, Officer on Special Duty (Judicial) (Enquiry), High Court of Judicature at Allahabad.
22. Sri Jagdish Prasad-IV, Officer on Special Duty (Judicial), High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.
23. Sri Pawan Pratap Singh, Officer on Special Duty (Judicial), High Court of Judicature at Allahabad.
24. Sri Ajay Kumar Tripathi-I, Officer on Special Duty (Judicial), High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.
25. Km. Rekha Agnihotri, Joint Registrar (Judicial) (Listing), High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.
26. Smt. Som Prabha Mishra, Joint Registrar (Judicial) (Confidential), High Court of Judicature at Allahabad.

Encls. As above.

Sd/-
Assistant Registrar (Services)

Ref: RTI/06/17

01.02.2017

RESIDENTIAL WORKSHOP ON RIGHT TO INFORMATION ACT

National Academy of Human Resource Development (NAHRD) was established to deliver competency enhancing learning to officials of Central Govt., State Govt., Public Sector Undertakings, Autonomous Bodies, Banks, Insurance Companies, Private Companies, MNCs etc.

We have organized large number of workshops in the past, which have been very well attended and appreciated by officials of various organizations/ bodies such as ICAR, LIC of India, RBI, SEBI, Coal India Ltd., EIL, Delhi Police, FSSAI, TAMP, Indian Oil, IITs, NHPC, Bank of Baroda, SBI, NABARD, DFCCIL, HUDCO, HAL, JNPT, Syndicate Bank, IDBI Bank, QCI, TRAI, Delhi Tourism, Rail Land Development Authority, ONGC, etc.

A workshop on Right to Information Act, 2005 is being organized by NAHRD from **19.06.2017 to 22.06.2017** at **Ooty, Tamil Nadu**.

The object of the workshop is to appraise the CPIOs, Appellate Authorities and their facilitating officers of the features of RTI Act, latest judgments of the superior courts and decisions of the CIC on the subject. The program has been designed keeping in view of the mandatory requirements under the RTI Act that Govt. Departments, PSUs, Boards and Corporations should train their concerned officers on RTI for effective implementation. Needless to add that inapt handling of the RTI requests severely hampers the efficiency of the organization. After the workshop the participants shall have updated themselves in the following aspects:-

- Provisions & Procedure under RTI Act, 2005
- Information which was hitherto considered private & confidential is no more private & confidential and needs to be provided to the applicants.
- Information which is exempted under the RTI Act from disclosure.
- Improvement in the drafting skills to minimize the number of appeals.
- Judgments passed by Hon'ble Supreme Court of India, Various Hon'ble High Courts & CIC.
- Handling of Online RTI applications

National Academy of Human Resource Development
Office: A-304, GF, Defence Colony, New Delhi- 110024

Chief Guest

Hon'ble Chief Information Commissioner, Tamil Nadu Information Commission would be the Chief Guest in the present workshop if the consent is obtained.

Faculty

Sh. K.S. Kumar is former Director, Ministry of Defence and Ex-Officiating Director & HOD of Institute of Secretariat Training and Management, Department of Personnel and Training, Government of India. He is accredited as a Master Trainer by the Training Division of Department of Personnel & Training, Govt of India. He is having vast experience in the field of Right to Information Act.

Sh. Mahabir Singh Kasana is a renowned trainer in the field of Right to Information. He is former Joint Director of Institute of Secretariat Training and Management, Department of Personnel and Training, Government of India. He is accredited as the master trainer by Training Division of DoPT, Govt. of India to train trainers and help public authorities for capacity building. He has developed a training package for RTI which has been distributed to all State Administrative Training Institutes. On RTI, Mr. Kasana has conducted workshops for Appellate Authorities and workshops for PIOs and APIOs. Till date he has conducted more than 400 workshops in which more than 12,000 officers from around 500 organizations have participated. He has contributed to development of various RTI Manuals under capacity building for access to information as part of UNDP project and organized International Training Program on Right to Information for Common wealth countries of Asia Region.

Multiple workshops on the present subject has already been conducted by the speakers for various ministries/ organizations such as SVP National Police Academy Hyderabad, Lal Bahadur Shastri National Academy of Administration, Defence Headquarters Training Institute, Human Resource Development Centre, CSIR, Department of Atomic Energy, National Postal Academy, Union Territory Civil Services Training Institute, Ministry of Home Affairs, Ministry of Urban Development, Ministry of Agriculture, Ministry of Railways, Ministry of Defense, Ministry of Corporate Affairs, National Seeds Corporation of India, Indian Aviation Academy, Lok Sabha Secretariat, Rajya Sabha Secretariat and many more

Methodology

The workshop will be organized on highly participative lines. The training methods will include lectures, group discussions, exercises, presentations, case studies, role plays etc.

Participation Fee:

Single Occupancy -Rs. 35,000/- plus Service Tax @ 15% per participant

Double Occupancy* -Rs. 30,000/- plus Service Tax @ 15% per participant

The participation fee covers the cost of lodging, boarding, meals & study material of the participants. Spouse/ Family members are welcome on additional all inclusive nominal charges. * Double Occupancy is available only in case of nomination of even number of participants.

Venue:

Hotel Gem Park- Sheddon Road, The Nilgris District, Ooty, Tamil Nadu- 643001

Check In- 19.06.2017 (12 Noon) Check Out- 22.06.2017 (12 Noon)

The workshop will commence at 9:30AM on 20.06.2017 and will conclude at 6:30PM on 21.06.2017.

In addition, we also conduct in-house training programs covering different areas such as Sexual Harassment at Workplace, RTI, Corporate Social Responsibility, NPA Management, Executive Development Program, Discipline and Vigilance, Swaps & Derivatives, Leadership Skills, Time Management, Stress Management etc.

Nominations may be send by providing participants' name, designation, contact number & e-mail ID alongwith participation fee in favor of National Academy of Human Resource Development.

Please note that nomination once confirmed cannot be cancelled, however substitution of participant(s) is allowed. In case nominated participant(s) is not able to attend the workshop due to any reason and no substitution is made, invoice amount shall still be payable. Limited seats available. Kindly seek confirmation before nominating.

For further information or clarification kindly contact:

Rohit Agarwal

Vivek Manchanda

Email- rohit@nahr.in

Email-vivek@nahr.in

Phone- +91 9873057803

Phone-+91 9650745789

You are requested to kindly nominate officers and executives for the present workshop at the earliest and draw maximum benefit from the opportunity.

Thanking You

Yours Sincerely



For NAHRD



E-mail: info@nahr.in
Website: www.nahr.in
Phone: (011) 41678044-45

Ref: DRP/06/17

10.02.2017

RESIDENTIAL WORKSHOP ON DISCIPLINARY RULES & PROCEDURES

National Academy of Human Resource Development (NAHRD) was established to deliver competency enhancing learning to officials of Central Govt., State Govt., Public Sector Undertakings, Autonomous Bodies, Banks, Insurance Companies, Private Companies, MNCs etc.

We have organized a large number of workshops in the past, which have been very well attended and appreciated by officials of various organizations/ bodies such as ICAR, LIC of India, RBI, EIL, FSSAI, NIT, SBI, Andhra Bank, NHPC, NABARD, Indian Oil, IIT, ONGC, Delhi Police, Coal India, Bank of Baroda, HUDCO, DFCCIL, TRAI, etc.

A workshop on Disciplinary Rules & Procedures is being organized by NAHRD from **21.06.2017 to 24.06.2017 at Ooty, Tamil Nadu.**

The above mentioned workshop is for the benefit of staff dealing with Vigilance/ Disciplinary Proceedings in Government, Semi Government, Autonomous Bodies and Public Sector undertakings. The program has been designed to provide practical insight into the process of disciplinary and other allied process. This workshop will help the officers to develop skills required for handling vigilance and disciplinary cases. After the workshop the participants shall have updated themselves in the following aspects:-

- Options for enhancing the output of Human Resource of the Organization
- Principles of Natural Justice and the areas of applicability
- Process of drafting Charge Sheet
- Examination of Witnesses
- Role & functions of the Inquiry Officer and Presenting Officer
- Skills required for performing the role of Presenting Officer
- Salient aspects of the Presenting officer's brief
- Ingredients of Inquiry Officer's report
- Appreciation of Evidence
- Identify the actions/omissions which vitiate the inquiry
- Case Laws and Case Studies

National Academy of Human Resource Development
Office: A-304, GF, Defence Colony, New Delhi- 110024

Chief Guest & Faculty

Hon'ble Member, Central Administrative Tribunal would be the Chief Guest for the present workshop who will also deliver a lecture on the subject and present certificates to the participants during closing of the workshop, if consent is obtained.

Sh. K.S. Kumar is former Director, Ministry of Defence and Ex-Officiating Director & HOD of Institute of Secretariat Training and Management, Department of Personnel and Training, Government of India. He is accredited as a Master Trainer by the Training Division of Department of Personnel & Training, Govt of India. He is a renowned trainer in the field of Disciplinary and Vigilance matters and is widely consulted on the subject. He has conducted more than 200 training programs for the Presenting Officers, Inquiry Officers and Vigilance Officers.

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Sh. M Sethu Ramalingam is former Deputy Director (Vigilance) of Institute of Secretariat Training and Management, Department of Personnel and Training, Government of India. His previous postings were Deputy Chief (Legal) in CERC and Law Officer in Ministry of Defense. He is a renowned trainer in the field of Disciplinary and Vigilance matters and is widely consulted on the subject. He has conducted more than 200 training programs for the Presenting Officers, Inquiry Officers and Vigilance Officers of Central Government, State Governments and Public Sector Undertakings. He has also drafted "**Handbook for Inquiry Officers & Disciplinary Authorities-2013**" on behalf of **Government of India**. He is also practicing as an Advocate at Central Administrative Tribunal and Hon'ble High Court of Delhi.

Multiple workshops on the present subject has already been conducted by the speakers for various ministries/ organizations such as Lal Bahadur Shastri National Academy of Administration, Mussoorie; National Academy of Audit and Accounts, Shimla; Defence Headquarters Training Institute, Department of Atomic Energy, Council of Scientific and Industrial Research, Indian Council of Agriculture Research, Indian Institute of Mass Communication, Airports Authority of India, EPFO, ESIC, AIIMS, SAIL, Canteen Stores Department of India, Controller General of Defense Accounts, BIS, Geological Survey of India and many more.

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